IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-309(PB)/2021

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner

Vs

Mr. Atul Khurana ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.09.2021

CORAM:
SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Sabhay Choudhary for the creditor "SBI"
For Respondent : Ms. Ritika Jain, in IB 308, 309, 310, 324 & 331.

ORDER

Learned Counsel for the Applicant/ Creditor has proposed the name of Mr. Manoj Kumar Anand, Insolvency Professional, having registration number IBBI/IPA-001/IP-P00084/2017-18/10180, email- anandmanoja@gmail.com, Phone- 9811280787, 011-45051903/45641903, for appointment as the Resolution Professional. No disciplinary proceedings are pending against him. Therefore, Mr. Manoj Kumar Anand is appointed as the Resolution Professional, in exercise of powers conferred under Section 97 of the IBC, 2016 on this Authority, subject to Regulations 4 (1) and (2) of the IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

He is directed to make the recommendations, along with reasons in writing, for acceptance or rejection of this Application within the stipulated time as envisaged under the provisions of Section 99 of the I & B Code, 2016. The Resolution Professional shall provide a copy of the report under sub-section (7) of Section 99 to the Applicant/Creditor, as soon as the same is filed before this Authority.

List the matter for further consideration on 20.10.2021.

- Sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

09.09.2021
DPK